## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Ins.) No. 899 of 2020

## In the matter of:

Nakul Bharana

(Erstwhile Director of Corporate Debtor)

....Appellant

Vs.

Anil Kohli

(Appointed IRP for

the Corporate Debtor) & Ors.

....Respondents

**Present** 

For Appellant: Ms. Apoorv Agarwal, Advocate.

For Respondents: Mr. Ravi Sikri, Sr. Advocate.

Mr. Abhishek Anand and Viren Sharma, Advocates for

**R-1** 

Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Caveator R2.

Mr. Bhawani Sharma, R2. Ms. Prachi Johri, CoC, R3. Mr. Rishabh Pant, Intervenor.

## ORDER (Virtual Mode)

**18.05.2021:** Learned Counsel appearing on behalf of Respondent No. 2 (Financial Creditor) submits that he has filed an Application for urgent hearing for modifying the Interim Order which operates not to constitute CoC. In alternate he submits that the Appeal may be heard at an early date.

The Application filed by the Respondent No. 2 has not been listed. It seems that the Respondent No. 2 has not filed the hard copy of the application before the Registry. Therefore, the Application has not been registered and listed for Orders.

Learned Senior Counsel for the Intervener submitted that pursuant to Order dated 19<sup>th</sup> March, 2020 the hard copy of the Application was not accepted by the Registry. So, suitable direction be issued.

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. Learned Counsel for the Intervener is directed to provide the copy of the

Application to the Learned Counsel for the Parties.

Learned Counsels for the Parties submit that in this Appeal the pleadings

are completed.

Parties are directed to file Written Submissions not more than three pages

along with relevant citations within two weeks

The Registry is directed to accept the hard copies of the Applications as

well as the Written Submissions.

Let the matter be fixed for orders on application on 10th June, 2021.

[Justice Jarat Kumar Jain] Member (Judicial)

> [Mr. V.P. Singh] Member (Technical)

Sim/Md